

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
STROLAR MOUNTING SYSTEMS PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Strolar Mounting Systems Private Limited
2. Date of incorporation of Corporate Debtor	20/05/2015
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi Under the Companies Act, 2013
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74140DL2015PTC280491
5. Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: H. No. 175 & 176, 3rd Floor, Pocket D-15, Sector-5, Rohini, Near Ayodhya Chowk, Delhi North West -110085, India Corporate Office: D6-A, Ecotech-III, Udhayog Kendra-01, Greater Noida, U.P.-201306.
6. Insolvency commencement date in respect of Corporate Debtor	07th September, 2022 (Date of receipt of Order 08th September, 2022)
7. Estimated date of closure of insolvency resolution process	06th March, 2023 (180th day from the date of commencement of insolvency resolution process)
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Rahul Khanna Reg. No.: IBBI/PA-002/IP-N01095/2021-2022/13581
9. Address & email of the interim resolution professional, as registered with the board	110-B, Oriental Apartments, Plot No.50, Sector-9, DC Chowk, Rohini-110085. E-mail: rk_3398@rediff.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Correspondence Address: Immaculate Resolution Professionals Private Limited, Unit No. 111-112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon - 122018 Email: cirp.strolar@gmail.com
11. Last date for submission of claims	21st September, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Strolar Mounting Systems Private Limited** on **07th September, 2022**.

The creditors of **Strolar Mounting Systems Private Limited**, are hereby called upon to submit their claims with proof on or before **21st September, 2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Rahul Khanna

Interim Resolution Professional for Strolar Mounting Systems Private Limited

Date: 08.09.2022

Reg. No.: IBBI/PA-002/IP-N01095/2021-2022/13581

Place: Delhi

AFA valid up to 21.04.2023

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